CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH: NEW DELHI

C.P. No. 475/2016 in O.A. No. 1184/2013

New Delhi, this the 5th day of December, 2017

HON'BLE MR. V. AJAY KUMAR, MEMBER (J) HON'BLE MS. NITA CHOWDHURY, MEMBER (A)

- 1. Suresh Kumar S/o Shri Ravi Dutt R/o H.No.213, Ghanhu Delhi-81.
- 2. Vinay Parkash S/o Shri Ishwar Singh R/o V.P.O. Ashandha Teh. Bahadur Distt. Jhajjar (Haryana).
- 3. Umesh Kumar S/o Shri Rajho Sharma R/o D-5, Gopal Nagar, Najafgarh New Delhi – 110 043.
- 4. Randhir Kumar S/o Shri Hukam Chand R/o V.P.O.Ahulla Distt. Sonepat (Haryana)
- 5. Om Parkash S/o Shri Jai Bhagwan V.P.O. Garauli Khundi Distt. Gurgaon (Haryana).

... Petitioners

(By Advocate: Sh. Yogesh Sharma)

Versus

- Dr. Puneet Kumar Goel, Commissioner, South Delhi Municipal Corporation Dr. Shyama Prasad Mukherjee Civic Centre, Jawaharlal Nehru Marg, New Delhi.
- 2. Shri Ram Kishan, Executive Engineer (Auto),

Automobiles Workshop MCD Najafgarh Zone, L-Block Mangolpuri, New Delhi.

... Respondents

(By Advocate: Sh. R. K. Jain)

ORDER (ORAL)

By Mr. V. Ajay Kumar, Member (J)

When this matter is taken up for hearing, it is submitted that have passed Office Memorandum respondents 04.12.2017 by regularising the services of the applicants w.e.f. 01.04.2003, in compliance of the orders of this Tribunal.

2. In the circumstances and in view of substantial compliance of the orders of this Tribunal, the CP is closed and notices are discharged. However, the respondents shall ensure the issuance of consequential orders of notional fixation of pay, within a reasonable period, preferably within three months.

(Nita Chowdhury) Member (A)

(V. Ajay Kumar) Member (J)

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